

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI**

**ORDER SHEET OF THE HEARING ON 30<sup>th</sup> APRIL, 2024, 10:30 A.M.**

**IA (IBC)/66/GB/2024  
In CP (IB)/28/GB/2022**

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao  
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

<b>IN THE MATTER OF</b>	Tata Motors Finance Solutions Ltd. (FC) Vs Amit Agarwal (PG)
<b>UNDER SECTION</b>	U/s 95 (1) of IBC, 2016.

For Petitioner (s) :  
For Respondent (s) :  
For RP : Ms.Yachika Jain Adv.

**ORDER**

**IA (IBC)/66/GB/2024**

Ld. Proxy Counsel Ms. Yachika Jain appears on behalf of the Resolution Professional. Report filed by the RP is taken on record and as such, the above IA is allowed and **disposed of**.

**CP (IB)/28/GB/2022**

Ld. Proxy Counsel Ms. Yachika Jain appears on behalf of the Resolution Professional. There is no representation for Respondent/ Personal Guarantor. Resolution Professional already served copy of the report on the Personal Guarantor through E-mail on 29.02.2024 annexed to the report. Respondent shall file their reply, if any, within two weeks from today, failing which their rights to file reply shall stand forfeited. Copy of reply thereof shall be served on the counsel on record for the opposite party.

List for further consideration on **27.05. 2024**.

Sd/-

**Satya Ranjan Prasad  
Member (Technical)**

Sd/-

**H.V. Subba Rao  
Member (Judicial)**